

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76369 of 2019

(Arising out of Order-in-Appeal No.427/BOL-CE/2018-19 dated 14.02.2019 passed by Commissioner(Appeals), Siliguri Appeal Commissionerate, Siliguri.)

M/s. Mann Concast Private Limited

(Ghutgoria, Barjora, Bankura-722168.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist.Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri K.Chowdhury, Authority Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75420 / 2021

DATE OF HEARING : 3 August 2021

DATE OF DECISION : 3 August 2021

P.K.CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)